GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:283 ANSWERED ON:26.07.2006 MANDATORY ONLINE INFORMATION FOR ULTRASOUND Singh Baba Shri K.C.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government plans to make it mandatory for ultrasound clinics in the country to fill up certain forms online before conducting any ultrasound test on pregnant women;

(b) if so, the details thereof; and

(c) the time by which the provision in the this regard would come into force?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (c) As per the provisions of the Pre-conception and Pre-natal Diagnostic Techniques Act 1994 and Rules 1996, it is mandatory by a registered clinic/centre to fill in data in one of the forms D to F in respect of every woman or man subjected to pre-natal diagnostic tests. Ultrasound clinics are required to fill Form F for each pregnant woman undergoing ultrasound scan. A copy of the filled in forms is required to be maintained at the clinic and a complete report is required to be sent to the Appropriate Authority by 5th of the following month for which report is to be sent.

A data entry and report generation software for Form F has been developed and sent to the selected States for pre-testing before launching the same country-wide.